## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:341
ANSWERED ON:23.11.2011
POLICY FOR DEPUTATION AND PROMOTION
Mahato Shri Narahari;Roy Shri Nripendra Nath

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Union Government is following a uniform and transparent policy with regard to deputations and promotions for All India Service Officers:
- (b) if so, the details thereof;
- (c) whether the policy with regard to deputations and promotions is not being followed equitably;
- (d) if so, the steps proposed to be taken to ensure that all Government servants are treated in same, equitable and fair way; and
- (e) the steps proposed to be taken to ensure that empanelment for promotions, postings and deputations are transparent and fair?

## **Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

- (a): Yes, Madam.
- (b) to (e): The Government is following a uniform and transparent policy with regard to the Central deputation of officers of All India Services (AIS) namely, Indian Administrative Service (IAS), Indian Police Service (IPS) and Indian Forest Service (IFS). Deputation of officers belonging to the All India Services to posts outside the cadre is governed by Rule 6 of the IAS (Cadre) Rules, 1954, and similar provisions of the IPS (Cadre) Rules, 1954 and the IFS (Cadre) Rules, 1966. Further conditions of deputation are considered in terms of Consolidated Deputation Guidelines 2007 and Central Staffing Scheme.

Promotions of the officers are made by the respective Cadre authorities as per the provisions of the Promotion Guidelines for these services.

The empanelment and posting of AIS officers are done in accordance with the guidelines and instructions on the subject.